

Regd. Post

From No. 2571. 8/21, Gaz.II(12).  
The Registrar General  
Punjab & Haryana High Court,  
Chandigarh.

To  
The District & Sessions Judge,  
Rewari

Dated: Chandigarh; the 20.11.24.

**Sub:** Clarification regarding Children Education Allowance.  
**Ref:** Your letter No. 8530/AB dated 11.09.2024

Sir,

I am directed to refer you on the subject cited above and inform you that matter with regard to your letter under reference was considered by the Hon'ble Committee for Service Conditions of the District Judiciary in its meeting held on 21.10.2024 at Agenda Item No. 8 and it was resolved as under:

*“The judgment of the Hon'ble Supreme Court in Writ Petition (Civil) No.643 of 2015 titled ‘All India Judges Association Vs. Union of India and Ors.’ has provided for increase of house rent when the D.A. crosses 50 percent. However, increase in Children Education Allowance available to the Judicial Officers has not been made subject to crossing of D.A. beyond 50 percent. Therefore, following the essence of the Judgment of the Hon'ble Supreme Court, it is clarified that enhancement of Children Education Allowance shall be available to the eligible Officers from the date when the rate of D.A. reaches 50 percent. Action be taken accordingly.”*

Therefore, you are requested to take necessary action in view of the aforementioned resolution of the Hon'ble Committee.

Yours faithfully

*Savitri Thakur*  
Superintendent (Gaz.II)  
for Registrar General.

